

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 13 (RE-00)/1997-2002

NEW DELHI : the 1st May, 2000

In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act,1992 (No.22 of 1992) read with paragraph 1.3 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.2000), the Central Government hereby makes following amendments in the Export and Import Policy, 1997-2002 (incorporating amendment upto 31.3. 2000

- 1. The 3rd sentence of paragraph 13.5 shall be amended to read as under**

" The EPCs shall not be required to obtain the approval of the Central Government for participation in Trade Fairs, exhibitions etc and for sending sales teams/delegations abroad."

This issues in public interest.

Sd/-

(N.L. Lakhanpal)

Directorate General of Foreign Trade

and Ex-Officio

Additional secretary to the Government of India

(A.K. Srivastava)

Dy.Director General of Foreign Trade